

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

CRIMINAL APPEAL NO. 130 OF 2000

STATE OF PUNJAB

Appellant (s)

VERSUS

HAKAM SINGH

Respondent(s)

(With office report)

Date: 04/05/2005 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.N. AGRAWAL

HON'BLE MR. JUSTICE H.K. SEMA

For Appellant(s)

Mr. Ranbir Yadav, Adv.

for Mr. Bimal Roy Jad, Adv.

For Respondent(s)

Mr. H.S. Phoolka, Sr. Adv.

Mr. Kuldip Singh, Adv.

Mr. Raj K. Pandey, Adv.

Mr. H.S. Sandhu, Adv.

UPON hearing counsel the Court made the following

O R D E R

Post this matter after summer vacation.

[Alka Dudeja]

Court Master

[Om Prakash]

Court Master

(Signed order is placed on the file)

IN THE SUPREME COURT OF INDIA

CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO. 130 OF 2000

State of Punjab

...Appellant (s)

Versus

Hakam Singh
...Respondent (s)

O R D E R

Heard learned counsel for the parties.

The

.....J.

(B.N. Agrawal)

.....J.

(H.K. Sema)

New Delhi,

May 04, 2005.